

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:352
ANSWERED ON:09.08.2012
COMPLETION OF PROJECT
Yadav Shri Hukamdeo Narayan

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the reasons behind sanction not given to the works recommended as per part
- (a) of reply to USQ. No.5667/ 10.5.12 and the number thereof, State-wise;
- (b) the State-wise number of the incomplete works and the reasons therefor and the persons responsible therefor;
- (c) the number of incomplete works in the Madhubani Lok Sabha parliamentary constituency and the dates when they were sanctioned and the action taken against those who had taken the advance and did not complete the work; and
- (d) the problems being faced in formulating a uniform policy for implementation of these schemes at the national level?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE), IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF THE STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) As per MPLADS guidelines, on receipt of the recommendation from the MP, the District Authorities are required to verify the eligibility and technical feasibility of each recommended work. Works which are not found to be technically feasible or eligible are not sanctioned.

(b) Under the MPLAD Scheme, recommendation, sanction and execution of works is a continuous process. The MPLADS guidelines provide for completion of the sanctioned projects within specified time. However some delays in completion do take place at the level of the implementing authorities. The main reasons for the delays are non-availability of land, preparation of technical estimates, etc.

As per information furnished by the nodal district authorities, as on 31.07.2012, the State-wise details of works sanctioned/completed are given at Annexure.

(c) Parliamentary constituency-wise details of dates of sanction/completion of works are maintained by the respective District Authorities.

(d) MPLAD Scheme is being administered throughout the country for which guidelines are framed by Government of India. As per the guidelines, the District Authorities are required to get the eligible sanctioned works executed as per the established procedure of the concerned State/UT Government, subject to the overall provisions in the MPLADS Guidelines.